

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 102  
MA (IBC) No. 13/JPR/2024  
CP No. (IB)- 48/7/JPR/2022  
Under Section 7 of IBC, 2016

**In the matter of:**

**Phoenix ARC Pvt. Ltd.**

**.... Financial Creditor/Applicant**

**Versus**

**Accelarating Education and Development Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Jaideep Malik, Adv  
For the Respondent : Mudit Sharma, Adv.  
Nandini Sharma, Adv.  
Parvez A. Khan, Adv.

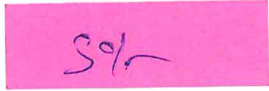
**ORDER**

Heard Mr. Jaideep Malik, Adv. appearing on behalf of the Petitioner. Mr. Mudit Sharma, Adv. appearing for the Respondent.

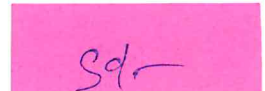
**MA (IBC) No. 13/JPR/2024**

Heard Mr. Mudit Sharma, Adv. appearing on behalf of the Applicant. Mr. Jaideep Malik, Adv. appearing for the Respondent submits that reply to the application has been filed. Physical copy of the same is before us. However, learned counsel for the Applicant submits that he has not received the copy of the reply. E-mail id has been shared with the learned counsel for the Respondent. Learned counsel for the Respondent is directed to serve copy of the reply

immediately. List the matter for arguments in CP No. (IB)- 48/7/JPR/2021 & MA  
(IBC) No. 13/JPR/2024 on 04.09.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 22, 2024